

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

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No. O.A. 350/01319/2015

Date of order: 11.9.2015

Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Smt. Sabita Saha Choudhury,  
Wife of Late Harihar Saha Choudhury,  
Aged about 68 years,  
Residing at Village - Fancitala,  
Raghunathganj H.O. Murshidabad,  
Pin -742225.

& 5 ors.

- V E R S U S -

1. Union of India,  
Through the Secretary,  
Ministry of Communication and  
Information Technology,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi - 110 001.
2. The Chief Postmaster General,  
West Bengal, Yogayog Bhawan,  
12 C.R. Avenue, Kolkata-700 012.
3. Postmaster General,  
South Bengal Region, Yogayog Bhawan,  
12 C.R. Avenue, Kolkata-700 012.
4. Sr. Superintendent of Post Offices,  
Murshidabad Division,  
Berhampur, District : Murshidabad,  
Pin - 742 101.

... Respondents

5. Smt. Karunamayee Saha,  
Wife of Sunil Saha,



Aged about ---- years,  
 Residing at Village - Narayanpur P.O.  
 Amiya Narayanpur Via Karimpur,  
 District - Nadia, Pin -

.. Private Respondents

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Mr. P. Pramanik, Counsel

O R D E R (Oral)

Per Mr. G. Rajasuria, Judicial Member:

Heard Ld. Counsel for both sides at the admission stage itself.

2. This O.A. has been filed seeking the following reliefs:-

"(a) An order granting leave to the applicants under Rule 4(5)(a) of the Central Administrative Tribunals (Procedure) Rules, 1987 to move this application jointly;

(b) An order directing the respondents to disburse the settlement death benefits of Late Shantimoyee Saha, Ex-Post Master, Raghunathganj H.O. i.e. Leave Encashment, CGEGIS and GPF amount in favour of the applicants along with an interest @ 10% per annum;

(c) An order directing the respondents to produce/cause production of all relevant records;

(d) Any other order or further order or orders as to this Hon'ble Tribunal may seem fit and proper."

3. The Ld. Counsel for the applicant echoed the cre de Coeur of his client to the effect that his clients brother died as a bachelor whereupon the respondent Postal Department paid the retirement benefits to the applicants, recognising them as the

legal heirs of deceased employee. However, they have not released the amount pertaining to leave encashment, GPF and CGEGIS. Hence this application.

4. The Ld. Counsel for the respondents would make a submission to the effect that respondents are seriously considering the matter and soon they will take a decision on that.

5. As such, recording the same this O.A. is closed by directing the respondents to consider the issue as expeditiously as possible and if so decided to release the amount in favour of the applicants, the same shall be released with appropriate statutory interest permissible within a period of three months and for that matter if the respondent authorities take a decision otherwise, then the same shall be conveyed to the applicants by way of a speaking order within the aforesaid period as per law.

6. Ordered accordingly.

(Jaya Das Gupta)  
MEMBER(A)

(G. Rajasuria)  
MEMBER(J)

SP